

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI.

O.A. No. 619/2022

In the matter of:

Mast Ram & another

.....Applicants

Versus

State of H.P. & others

....Respondents

VERIFICATION REPORT OF H.P. STATE POLLUTION CONTROL BOARD (RESPONDENT NO. 04) IN RESPONSE TO THE ADDITIONAL COMPLIANCE REPORT DATED 12.03.2024 FILED BY RESPONDENT NO. 05 IN COMPLIANCE TO ORDER DATED 19.01.2024 OF HON'BLE NGT.

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Dated: 29.04.2024

Respondent No. 04
HPSPCB.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, AT NEW DELHI**

O.A. No. 619/2022

In the matter of:

1. Mast Ram son of Sh. Jivanu Ram,
2. Karam Singh S/o Sh. Mast Ram ,
both residents of Village & PO Maulkhana Tehsil Kasauli, District Solan, H.P.

...Applicants.

Versus

1. State of Himachal Pradesh through Chief Secretary, Government of Himachal Pradesh.
2. Director, Department of Environment, Science, Technology and Climate Change, Government of Himachal Pradesh.
3. District Magistrate, Solan, H.P.
4. Member Secretary, Himachal Pradesh Pollution Control Board (HPPCB)
5. Morepen Laboratories PW. Ltd., Village and Post Office Masullr*ran4 Parwanoo, District Solan, Himachal Pradesh.

...Respondents.

VERIFICATION REPORT OF H.P. STATE POLLUTION CONTROL BOARD (RESPONDENT NO. 04) IN RESPONSE TO THE ADDITIONAL COMPLIANCE REPORT DATED 12.03.2024 FILED BY RESPONDENT NO. 05 IN COMPLIANCE TO ORDER DATED 19.01.2024 OF HON'BLE NGT.

(Signature)

May it please your Lordships:-

1. That the present matter is related to the issue of discharge of hazardous waste effluents by M/s Morpen Laboratories Pvt. Ltd, a pharmaceutical company manufacturing medicines/drugs established at Village Masoolkhana, Tehsil Kasauli, District Solan, Himachal Pradesh. In this matter the HPSPCB (Respondent no. 04) has already filed its response dated 12-01-2024 through email dated 16.01.2024.
2. That in this matter, the Hon'ble NGT vide order dated 19.01.2024 passed further directions as follows:-

"...5. Additional compliance report by respondent no. 5 be filed on or before 15.02.2024 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF and a copy thereof be supplied to respondent no.4-HPPCB.

6. Respondent no. 4-HPPCB is directed to verify the compliance and submit its report on or before 10.03.2024 by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.PDF/ OCR Support PDF and not in the form of Image PDF..."
3. That in compliance to the above-cited directions, it is submitted that the inspection of the unit in question has been conducted by the official of HPSPCB on 08.04.2024 for verification of Additional Compliance Report dated 12.03.2024 filed by the unit (respondent no. 05) before Hon'ble NGT. The verification report of HPSPCB is tabulated as follows:-

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| Sr. No | Joint Committee Recommendations | Compliance Status Submitted by the Unit | Physical Verification Report By HPSPCB |
|--------|--|--|--|
| 1. | <p><u>Recommendation No 1 & 2:</u></p> <p>1. The industry is neither meeting the norms/conditions of Recycle (ZLD) prescribed in the CTO issued by HPPCB and nor meeting the inlet norms of CETP prescribed by the Himachal Government/PPCB for sending the effluent to CETP, in violation of the conditions of Consent to Operate.</p> <p>2. According to HPPCB Member "<i>though the ETP of the Industry has been found to be non-operational by the Joint Committee, the industry has been treating a part of effluent (10-15 m³/day) and sending the remaining untreated effluent without complying with the</i></p> | <p>The Project Proponent is having the utmost intention to comply with all the regulatory requirements and has taken timely efforts as required and thus achieved the ZLD.</p> <p>That the Project Proponent requests the Hon'ble Tribunal to view certain facts of the matter. The unit of the Project Proponent has never ever discharged any effluent to nearby nallah or into the local environment before or even after treating only 10-15KL of low TDS-low COD effluent in house. As the said unit was established in the year 1984 and many problems were being faced due to factors beyond the reasonable control of the Project Proponent and other factors such as topographical, old structure, and use of</p> | <p>It has been verified through physical inspection of the unit conducted on 08.04.2024 that the unit has achieved Zero Liquid discharge for the Effluent treatment plant. The unit has also provided Online Continuous Effluent Monitoring System (OCEMS) at the final outlet and connected with State Board Server.</p> <p>The unit has not sent any effluent to CETP Baddi Since 11th February 2024.</p> <p>The photographs of the unit Photographs 1-10 taken during the inspection on 08.04.2024 are attached as Annexure-I.</p> <p><u>Details:-</u></p> <p>The unit is engaged in manufacturing of (i) Loratadine (LB-L10) 180 MTper annum, (ii) Montelukast 72 MT per annum and iii) Desloratadine 24 M.T. per annum and falls under Red Category. The unit has valid</p> |

Annexure-I

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Inlet norms of CETP for the last 04 years, in violation of conditions of CTO"The industry has been given ETP Upgradation Schedule to HPPCB, with a deadline of July, 2023 for achieving Zero Liquid discharge (ZLD), which is being monitored by HPPCB, which further confirm that ETP is not adequate to treat the entire effluent and recycle it i.e. ZLD. *It is recommended that the validity period of the CTO granted to the industry by HPPCB, is linked with the deadline for the achieving Zero Liquid Discharge (ZLD) given by the industry.*

traditional equipment. That due to these reasons, the Project Proponent despite its best efforts was facing many operational challenges to run the ETP on its full load i.e. 61.50 KL as per the CTO granted and was unable to treat its 100% effluent. Due to which the Project Proponent could not meet the Inlet norms for the effluent being sent to CETP. That it is brought to the kind notice of the Hon'ble Tribunal that another reason was that later the Incinerator of the Project Proponent was shut down and MEE concentrate present in the effluent lead to high inlet parameters.

The Project Proponent in 2019 took the decision to overhaul its ETP and thereby requested the PCB to allow it to temporarily send the remaining high TDS-high COD effluent (35-40KL) to CETP for its treatment and disposal till the upgradation of the ETP is done to achieve the ZLD. It is pertinent to mention here that the Project Proponent was

renewal of Consent to Operate till 31.03.2025. The authorization under HWMR Rules 2016 is valid upto 31.03.2028.

The unit has provided ETP of capacity 72 KLD for treatment of process effluent. The process effluent is being segregated by the unit into 04 streams i.e. bio-degradable low inorganic effluent, high inorganic effluent, organic effluent and effluent from utilities (sand filter backwash, DM plants, boiler blow down, cooling tower bleed streams etc.).The treatment process of the unit is as follows: (i) The high inorganic effluent is first fed to solvent stripper wherein solvent is removed from the effluent. The recovered solvent is sent to recyclers and the remaining Mixed Liquid goes to Equalization tank. (ii) bio-degradable low in-organic effluent is directly fed to Activated Sludge Process (ASP) for treatment. (iii) Organic effluent is directly fed to equalization tank. (iv) The effluent from utilities (sand filter backwash, DM Plants, Boiler Blow Down, Cooling tower bleed streams etc.) is directly fed to ASP tanks.

paying the treatment charges proportionally as per the formula laid down in the tri-partite agreement.

The said project was initiated back in 2019 and steps were taken in a timely manner. Although despite the best efforts at the time there was an unexpected delay in the project due to Covid-19 pandemic and the harsh climatic conditions and severe monsoons of the year 2023, which not only disrupted transportation but wreaked havoc on the day-to-day activities of the Project Proponent. That despite of the efforts of the Project Proponent the vendors were unable to deliver their sales and services. That it is humbly submitted that the Project Proponent, despite its best efforts at the time was unable to complete its ZLD scheme by upgrading its ETP in one go, as it needed to go for a trial run and testing of the mechanism to achieve absolute ZLD.

That the Project Proponent incurred a cost of

The effluent from Equalization tank is fed to Primary Settling Tank (PST) wherein chemical dosing is done to neutralize the effluent.

The outlet of PST goes to MEE feed tank. In MEE effluent is converted into 02 parts i.e. MEE Distillate & MEE concentrate.

The MEE Concentrate is then fed to ATDF where concentrate is converted into Salt/dry powder & ATDF distillate.

The Salt/dry powder is then sent to TSDF for disposal and ATDF distillate goes to ASP tanks for further treatment.

The MEE distillate is directly fed to ASP.

The outlet of ASP goes to 02 No. of Secondary Settling Tanks (SST) where dead sludge is removed from the bottom of SST & young/good sludge goes for recirculation in ASP tanks.

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approximately an amount of Rs. 3.25 Crores upon installation and commissioning of the requisite equipment's viz. Stripper, MEE, ATFD, RO, along with ASPs. The Project Proponent took a trial run in the month of November 2023 and started treating and recycling its total effluent with effect from January 11th, 2024, thereby ZLD status was achieved.

That it is pertinent to address that, on the last date of hearing, i.e. 19.01.2024, the Project Proponent in good faith and to best to its knowledge made a humble submission before the Hon'ble Tribunal that the unit had achieved ZLD, however due to unforeseen disturbance in MEE and ASP's, the ZLD status was compromised during the test phase due to which untreated effluent was sent to CETP for a brief period of time from 22.01.2024 to 10.02.2024. That no effluent has been sent to CETP thereafter.

Explanation: Due to adverse cold weather

The outlet of SST goes to Double stage RO System. The RO permeate is re-use in cooling towers & boiler feed & RO reject is sent to MEE feed tank for further treatment.

The unit has provided complete effluent treatment plant i.e. Stripper of capacity 12 KLD (**Photo-1**), MEE of capacity 72 KLD (**Photo-2**), ATFD of capacity 300 Kg/hr (**Photo-3**), RO of capacity 60 KLD (**Photo-4**), Activated Sludge Process 251 KLD (**Photo-5**). The unit has achieved ZLD for the Effluent treatment plant as on date. The unit is reusing the final outlet (RO Permeate) into cooling towers and in boiler feed. The unit has also provided Online Continuous Effluent Monitoring System (OCEMS) (**Photo-6**) at the final outlet and connected with State Board Server.

The unit has not sent any effluent to CETP Baddi Since 11th February 2024.

Further, the unit has made necessary arrangement by installing utility coils (Chilled brine and hot water) and

conditions, growth of bacteria was impacted, so ASPs were unable to perform at its desired capacity and the system was not able to stabilise its biological treatment in ASPs to treat the entire effluent. Due to this, the effluent was sent to CETP for treatment & disposal. Now, the Project Proponent has overcome the issue and restarted the ETP on ZLD.

Further, we would like to emphasize here that MEE plant operates at high temperature around 80-100 degrees, and due to scaling of tubes of the calandrias, we need to take planned monthly shutdown of MEE plant. Thus, during breakdown, and cleaning of the MEE, we need to send 10-12 effluent tankers in a month to CETP, Baddi for treatment & disposal purposes.

That as on date, the Project Proponent has done all the necessary corrections and taken appropriate steps for process optimization which have also been successfully

temperature display unit to maintain adequate weather conditions in ASP for growth of bacteria. (Photo-8).

The unit has proposed to provide standby MEE after completion of adequacy study by PU Chandigarh & IIT Ropar to ensure complete compliance of zero liquid discharge (ZLD) even in case of breakdown/maintenance period.

The unit has also provided Sewage Treatment Plant (STP) of capacity 20 KLD is installed for the treatment and disposal of domestic sewage consisting of biological treatment & dual stage filtration i.e. MGF & ACF (Photo-7). The treated final outlet of STP is being used for gardening purposed within plant premises.

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| | | <p>implemented and the status now is ZLD w.e.f from 11th February 2024. The trend of quantity of tankers being sent to CETP has been gradually declining from the past 2-3 months.</p> <p>The Project Proponent hereby confirms that the ETP is now adequate to treat the entire effluent and recycle it. That it is prayed that the Hon'ble NGT may order for a site inspection to check the compliance status and allow the industry to operate as per the existing CTO.</p> | |
| 2. | <p><u>Recommendation No 3</u></p> <p>As per record shared with the Joint Committee, the industry is paying 60-80 lacs per month to CETP Baddi for the last 04 years, for the treatment of its effluent, despite having its own ETP. This indicates that either the ETP installed by the industry is not adequate or it is not operated</p> | <p><u>Compliance Status Submitted by the Unit:</u></p> <p>That based on the inputs from the industry experts, the ETP scheme has been successfully implemented and the progress of the same shall be validated by conducting the adequacy study.</p> <p>The Project Proponent has signed agreements with PU Chandigarh and IIT Ropar for conducting the ETP adequacy study.</p> | <p><u>Physical Verification Report By HPSPCB:</u></p> <p>The unit has made agreement with PU Chandigarh and IIT Ropar for conducting ETP adequacy study.</p> <p>The teams of these institutes carried out sampling on date 24th February 2024 from the different components of ETP system for analysis.</p> <p>The adequacy report is still awaited.</p> |

efficiently. *It is therefore recommended that adequacy study of the ETP is done by some reputed institute, so as to find out the shortcomings and upgrade the same.*

A team of scientists from both the institutes had visited the plant site on 16.01.2024, whereby the scope of the study was discussed in length, and it was decided that the technical audit of the ETP will be carried out for its capacity and performance to establish the efficacy of the design and performance. The adequacy study has been started with effective from 24 February 2024, wherein the team has started the collection of the grab and composed samples three times a day and in triplicate from each stage of the ETP for three different times for a period of two and a half months. The said samples will be analysed in the labs of PU, Chandigarh & IIT Ropar for water quality parameters (DO, pH, TDS, BOD, COD, Oil and grease etc.). The team will jointly submit the report after 2.5 months i.e. on 30th April 2024, which further will be submitted to the Hon'ble Tribunal by the Project Proponent. That in cases of any suggestions for improvement in process

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| | | <p>parameters and/or in ETP design, the same shall be duly incorporated in a timely manner without any undue delay. The details of the same will be provided to the NGT by the Project Proponent.</p> | |
| 3. | <p><u>Recommendation No 4</u></p> <p>In view of the fact that i) The industry has not obtained permission of CPCB for incineration of hazardous waste and therefore the incinerator installed by the Industry for incinerating the concentrated effluent is not in operation, ii) Industry is located at such a location without having any provision to contain contaminated storm/rain water passing through the plant, the discharge of untreated effluent is unavoidable with the storm water and may lead to the contamination water. It is therefore recommended that Industry is directed by HPPCB to: a)</p> | <p><u>Compliance Status Submitted by the Unit:</u></p> <p>i) The Project Proponent has shut down and isolated its incinerator due to not having proper SOP, hence the same is no longer in use. The Project Proponent had intimated it in writing in the month of October 2022, and the same has been verified by state PCB. The Project Proponent had applied to State PCB with a copy to CPCB in the month of April 2023 for obtaining the SOP for spent residues after distillation to be utilised in captive incineration. Despite this SOP have not been prepared. A follow up request along with an online application has also been submitted in by the Project Proponent in the month of February 2024. It is pertinent to mention here that the incineration of spent residues after</p> | <p><u>Physical Verification Report By HPSPCB:</u></p> <p>i) Earlier unit was disposing of the process hazardous waste i.e. Concentration or evaporation residues through incinerator.</p> <p>ii) After isolation of incinerator, the unit has applied and obtained amendment in HWMR authorization i.e. unit has added one additional category i.e. 37.3 Concentration or evaporation residues Copy of authorization is attached as Annexure-II. The unit has also made the agreement with TSDF for its disposal Hazardous waste Category 37.3 at the time of amendment in HWMR Authorisation.</p> <p>iii) Unit has submitted application to CPCB to form & notify SOP's for re-use of Hazardous waste i.e. for Category 37.3 & operation of incinerator. The application is under process</p> |

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| <p>Obtain permission from CPCB for incineration of Hazardous waste; b) make arrangements to contain the storm water contaminated with industrial effluent while passing through the plant and treat it before discharging in the nearby drain; b) to strictly follow the "Guidelines for using treated effluent for irrigation" with regard to treated storm water (contaminated with industrial effluent), prepared by CPCB under the directions of Hon'ble NGT dated 24/5/2019 in the matter of OA No. 348/2017; Shailesh Singh Vs Al-Dua Food Processing Pvt. Ltd.</p> | <p>distillation will be additionally better for captive utilization. As of now, the Project Proponent has a valid authorization permit No.-HPSPCB/HWMR/10026 dated 25.07.2023 and have an agreement with authorized recyclers for its disposal.</p> <p>ii) That it is pertinent to mention here that the storm water drain system and the process drain system are independent and there is no possibility of breach or cross contamination. During the period of rains, the storm water that falls within the premises flows through dedicated flow channel to a reservoir with a dyke wall. Before the release of such water, the first half hour rainwater is routed and stored in a tank, tested for contamination. In case the water has any trace of contaminants, it is rerouted to the effluent treatment plant through a permanent pipeline for treatment and is released thereafter.</p> | <p>with CPCB.</p> <p>iv) The unit has provided dedicated separate drains for storm water to prevent the mixing with process effluent.</p> <p>v) The unit has provided a temporary reservoir of capacity 06 KL (Photo-10 of Annexure-I) for the storage of first half hour rain water of plant premises. The unit has made connectivity of this temporary reservoir to ETP for further treatment if found contaminated. Further, unit has submitted required that proper reservoir of capacity 20 KL will be constructed within 2 months. (Copy of undertaking is attached as Annexure-III)</p> |
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Recommendation No 5

The bio-magnification study conducted by the Joint Committee on the soil and two crop growing in the area during period indicates that:

- The concentration of Nickel and Zinc in the soil samples collected from downstream locations were found to be exceeding the limits specified by WHO. The high concentration of heavy metals (Zn and Ni) in the soil in the downstream locations despite low heavy metal concentration in the effluent samples collected by the Joint Committee, is an area of concern and indicates discharge to concentrated waste, although no discharge was observed by the Joint Committee at the time of visit.

- The transfer Factor and Health

Compliance Status Submitted by the Unit:

The Project Proponent does not use Nickel and Zinc for manufacturing its products nor of the by-product of part of the effluent. However, in the public interest, Project Proponent agrees to conduct similar exercise for other staple crops existing in that area since the absorption of heavy metal varies for crop to crop to avoid the values of HRI exceeding 1 (>1) over a passage of time, in the interest of public health.

Project Proponent has conducted the soil and crop testing in consultation with the local PCB as per the season and availability of the crops.

Soil and crop testing has been conducted by Thapar Institute, Patiala. The analysis of soil and crop samples shows no adverse impact for the industrial site and nearby area and there is no adverse impact on the human health.

Physical Verification Report By HPSPCB:

The unit has completed soil and crop testing exercise by engaging Thapar University. The Report of Thapar University states that the analysis of soil and crop samples shows no adverse impact for the industrial site. (Copy of the report is annexed at Annexure-9 of Additional Compliance Report dated 12.03.2024 filed by respondent no.05).

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| | <p>Risk Index was also determined by the Joint Committee. The values of HRI less than 1(<1), as determined by the Joint Committee, is considered safe for intake of food/vegetables. However, it is necessary to conduct similar exercise for the other staple crops in that area since the absorption of heavy metal varies for crop to crop, to avoid the values of HRI exceeding 1 (>1) over a passage of time, in the interest of public health.</p> | | |
| 5. | <p><u>Recommendation No 6:</u></p> <p>It was observed during the site visit that industry has taken water connection from surface water supply meant for nearby villagers for irrigation, without obtaining any permission. It is recommended that</p> | <p><u>Compliance Status Submitted by the Unit:</u></p> <p>There was an old surface water line which the unit had already removed in Jan 2024 and the same was verified by local PCB. The daily total water consumption of the Project Proponent is 100 KLD, and to meet its daily freshwater requirements of (75-80KL), the</p> | <p><u>Physical Verification Report By HPSPCB:</u></p> <p>It has been verified that the surface water supply lines have been dis-connected by the unit.</p> <p>The total fresh water consumption of the unit including domestic purposes is 80 KLD. The unit is meeting daily requirement from borewell extraction of about 30 KLD (Copy of Permission Attached as Annexure-IV) and</p> |

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Industry be directed to immediately disconnect this water connection till permission is obtained from the concerned authority.

Project Proponent relies on its in-house borewell (10-15KL) and commercial water tankers (65-70KL) supply from a third party and now is not dependent on the surface water from the nullah.

The project Proponent submits that earlier it was withdrawing 10-12KLD water from existing permitted borewell, however after carrying out re-development work of the borewell, the water withdrawal has increased to 25-30KLD, which is being monitored for another 10-15 days to see the consistency. The Project Proponent is committed to install the Piezometer. The process for Piezometer procurement is under process. Additionally, for installing the Piezometer, a borehole is required to be dug which as per the site conditions and terrain requires a period of 30-35 days. The quotes are already collected and soon we will order and start the Piezometric borehole work at site which will be completed

rest from hired outsource tankers from Kalka (Haryana) area.

The unit has provided electro-magnetometer flow meter at outlet of borewell. The work of piezometric hole has been completed by the unit, but the piezometer is yet to be installed. The unit has submitted representation stating that work will be completed within 15 days.

(Photo-9, Annexure-I)

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| - | | by April 30 th , 2024. Electro-magnetometer and Flowmeters are installed on the outlet of borewell line. One standard flowmeter has also been installed on the tanker water supply line. | 1546 |
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29/04/2024

(Respondent no. 04).

**Regional Officer, Parwanoo,
HP State Pollution Control Board
Regional Office, Parwanoo, H.P.**

Dated: 29/04/2024

Photographs



Photo-2: Multi Effect Evaporator (72 KLD)



Photo-3: Agitated Thin Film Dryer (300 K.G./Hr)



Photo-4: Reverse Osmosis (R.O.) Plant 60 KLD

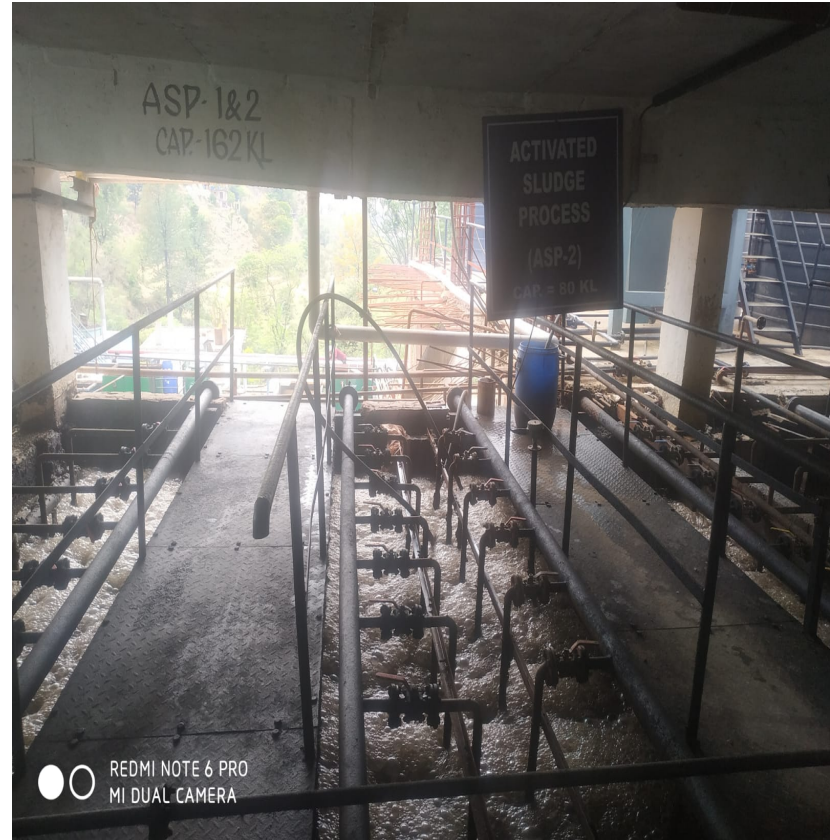


Photo-5: Activated Sludge Process (ASP) Plant 60 KLD



Photo-6: Online Continuous Effluent Monitoring System (OCEMS)

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Photo-7: Sewage Treatment Plant (STP) 20 KLD



Photo-8: ASP-Temperature Control Lines & Display Board

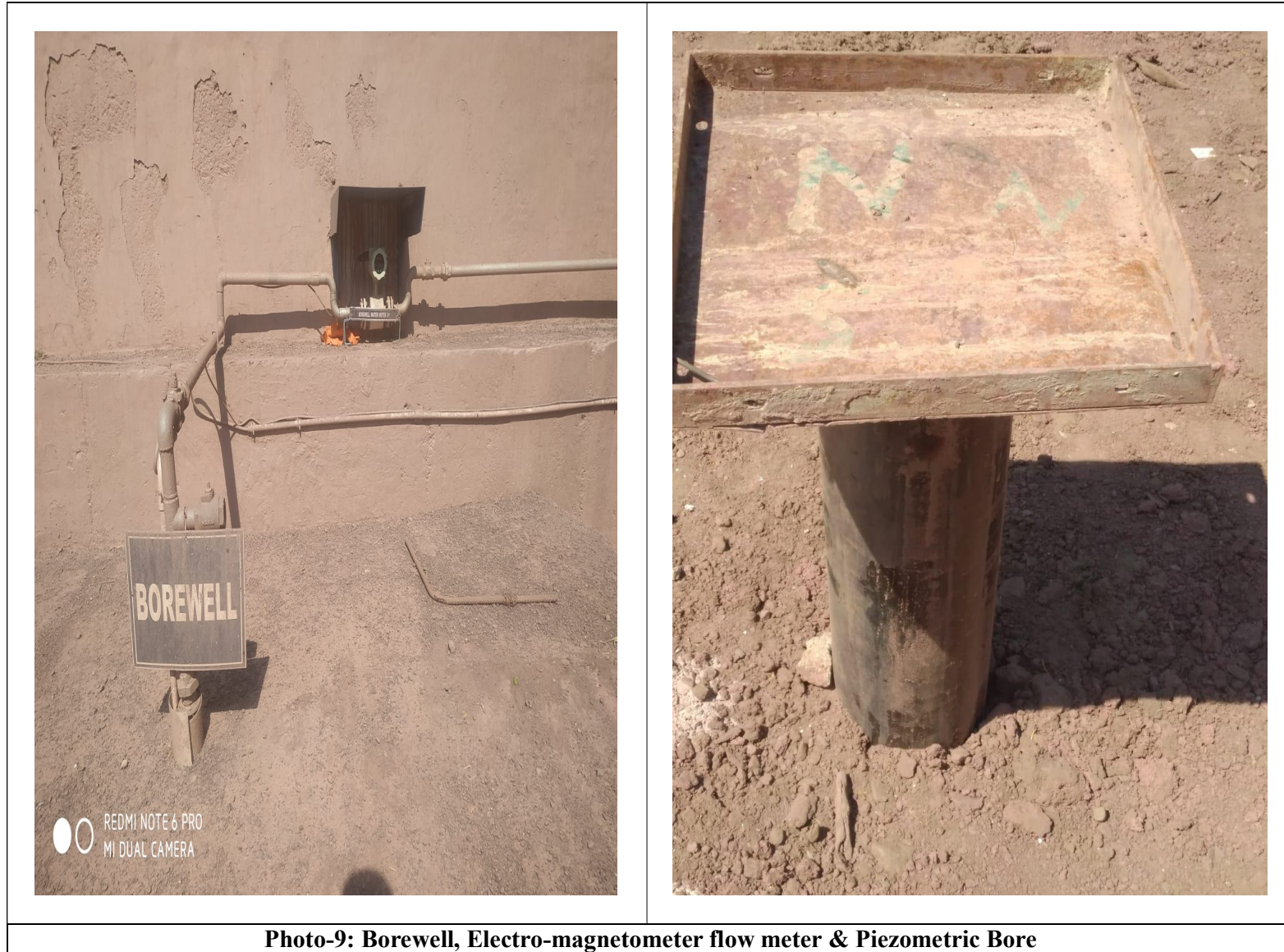


Photo-9: Borewell, Electro-magnetometer flow meter & Piezometric Bore



Photo-10: Reservoir for Storm Water Collection



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/10026

Date : 25/07/2023

To, M/s
Morepen Laboratories Limited
Masulkhana, Kasauli Road Parwanoo District Solan, H.P.Masoolkhana
Arki,Distt.Solan Parwanoo(HP)

Subject: **Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.**

1. (a) Number of authorization : SOL-PWN-162
 (b) Period of Authorization : 5 years
 (c) Valid from : 01/04/2023
 (d) Date of Expiry : 31/03/2028

Details Of Authorization

| S.No | Categories/ Waste Streams of Hazardous Waste | Type of Hazardous Waste | Quantity of Hazardous Waste | Mode of Disposal/ recycling/ utilization/ co-processing etc. |
|------|---|--|-----------------------------|--|
| 1 | 5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications | 5.1 Used or spent oil | 1700 Ltr/year | SSWML TSDF, Dabhota |
| 2 | 35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's) | 35.1 Exhaust Air or Gas cleaning residue | 500 Kg/year | SSWML TSDF, Dabhota |

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| 3 | 28. Production/formulation of drugs/pharmaceutical and health care product | 28.3 Spent carbon | 34 MT/year | SSWML TSDF, Dabhota |
| 4 | 28. Production/formulation of drugs/pharmaceutical and health care product | 28.1 Process Residue and Wastes | 40 MT/year | SSWML TSDF, Dabhota |
| 5 | 35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's) | 35.3 Chemical sludge from waste water treatment | 8 MT/year | SSWML TSDF, Dabhota |
| 6 | 28. Production/formulation of drugs/pharmaceutical and health care product | 28.5 Date-expired products | 0.5 MT/year | SSWML TSDF, Dabhota |
| 7 | 5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications | 5.2 Wastes or residues containing oil | 100 Kg/year | SSWML TSDF, Dabhota |
| 8 | 33. Handling of hazardous chemicals and wastes | 33.2 Contaminated cotton rags or other cleaning materials | 5.5 MT/year | SSWML TSDF, Dabhota |
| 9 | 33. Handling of hazardous chemicals and wastes | 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes | 350 Numbers/year | SSWML TSDF, Dabhota |
| 10 | 37. Hazardous waste treatment processes, e.g. pre-processing, incineration and concentration | 37.3 Concentration or evaporation residues | 500 MT/year | SSWML TSDF, Dabhota |

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| 11 | 28. Production/formulation of drugs/pharmaceutical and health care product | 28.6 Spent solvents | 600 KL/year | Triveni, Cloudchem and Japji |
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Recyclable hazardous wastes procured per annum

| S.No | Hazardous Wastes Type | Passbook Type | Quantity | Source (Domestic/Imported) |
|------|-----------------------|---------------|----------|----------------------------|
|------|-----------------------|---------------|----------|----------------------------|

| Schedule | Name of Process | Name of Process Waste | Passbook Type | Quantity | Mode Of Disposal | Source of generation of waste) |
|----------|-----------------|-----------------------|---------------|----------|------------------|--------------------------------|
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2. The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2028 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
3. Morepen Laboratories Limited, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.
4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
 - i) Annual return in Form-4 on or before the 30th day of June of every year.
 - ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
 - iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website http://hpcb.nic.in/Notification/HWM/HWM_Notification.pdf.
10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Copy to:

1. The Consent Branch, Head Office for information please.
2. Case File.
3. The Regional Officer, HP State Pollution Control Board, Parwanoo, Distt. Solan for information in reference to case recommended by you and you are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
4. M/s Shivalik Solid Waste Management Ltd., Village Majra, P.O. Dhabota, Tehsil Nalagarh Distt. Solan (H.P.) for information and necessary action.



ANIL
JOSHI Digitally signed
by ANIL JOSHI
Date: 2023.08.01
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Anil Joshi, IFS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS OF AUTHORISATION

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The pers on authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement)Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returnsto the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shalltransfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.

22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.
24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26
25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:
 - Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
 - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
 - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
 - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
 - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
 - Copy 6 (Blue) To be sent by the receiver to the sender.
 - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-8.
27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer
29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
31. The unit shall be required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.
35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.

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38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.



By Order

**Member Secretary
(H. P. State Pollution Control Board)**



MOREPEN

Date: 23.04.2024

To
The Assistant Environmental Engineer
Regional Office HP SPCB,
Sec-4 Parwanoo (H.P.)

Subject: Inspection regarding.

Sir,

This is with reference to the inspection carried out at our plant on 08.04.2024. The point wise reply on the points discussed are as below:

1. To maintain the ASPs temperature in the range of 30⁰-35⁰C, we have installed the utility coil (chilled brine & hot water) followed by automation for its smooth functioning after direction issued during visit.
2. In case of any breakdown, standby arrangement of MEE shall be provided after completion and recommendation in adequacy studies by PU Chandigarh & IIT Ropar.
3. Upgradation of Air Pollution Control Devices (APCD) on Incinerator: As of now the incinerator is non-operational and shall be run once there shall be proper SOP for incineration of spent residue. The process of SOP of incinerator was earlier initiated in Oct 2022 thereafter it was applied online to CBCB, New Delhi in April 2023. APCD shall be upgraded only after the SOP is approved and become operational to meet the compliance requirements.
4. We have signed off agreements with Panjab University Chandigarh and IIT Ropar for conducting the ETP adequacy studies. In this regard, 3 technical meetings were held (16.01.2024, 24.02.2024 and 30.03.2024) at our plant site to assess the capacities and performance of our ETP plant at each stage of treatment process. They have started ETP studies, wherein they have collected the grab and composite samples at each stage of the treatment process on 24.02.2024. The second and third sampling is proposed in the month of May 2024 and thereafter the parameters were analysed, and report will be published in the month of May 2024 which shall be submitted with PCB and honourable NGT court for further compliances.
5. During the period of rains, the storm water flows directly through dedicated flow channel. The rainwater that falls within the premises, the first half hour rainwater is routed and stored in a temporary tank of capacity 6 KL (converted one of existing tank into temporary reservoir), tested for contamination. In case the water has any trace of contaminants, it is rerouted to the effluent treatment plant through a permanent pipeline for treatment and is released thereafter. New reservoir of 20 KL within shall be constructed in 2 months.

Thank you very much for your kind support.

For Morepen Laboratories Ltd.


 Authorized Signatory

Morepen Laboratories Limited

Village Masulkhana, Parwanoo, Distt. Solan (H.P.) 173 220

Tel.: 91-1792-233283-89, 233284-233285, 233286-233287, 233288-233289, 233290-233291, 233292-233293, 233294-233295, 233296-233297, 233298-233299, 233300-233301, 233302-233303, 233304-233305, 233306-233307, 233308-233309, 233310-233311, 233312-233313, 233314-233315, 233316-233317, 233318-233319, 233320-233321, 233322-233323, 233324-233325, 233326-233327, 233328-233329, 233330-233331, 233332-233333, 233334-233335, 233336-233337, 233338-233339, 233340-233341, 233342-233343, 233344-233345, 233346-233347, 233348-233349, 233350-233351, 233352-233353, 233354-233355, 233356-233357, 233358-233359, 233360-233361, 233362-233363, 233364-233365, 233366-233367, 233368-233369, 233370-233371, 233372-233373, 233374-233375, 233376-233377, 233378-233379, 233380-233381, 233382-233383, 233384-233385, 233386-233387, 233388-233389, 233390-233391, 233392-233393, 233394-233395, 233396-233397, 233398-233399, 233400-233401, 233402-233403, 233404-233405, 233406-233407, 233408-233409, 233410-233411, 233412-233413, 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No. IPH-SE-P&I-II-E E (M)-GWA/2011 - 1673-75
 Himachal Pradesh
 I&PH Department
 Dated : Shimla the 22 September, 2011.

To

M/S Morepen Laboratories Ltd.,
 Vill. & P.O. Masulkhana,
 Tehsil Kasauli Distt. Solan (H.P.).

Subject:- Permit for sinking/drilling of Energized Handpump under Section 7 of the H.P. Ground Water (Regulation and Control of Development and Management) Act, 2005.

Sir,

Enclosed please find herewith permit No. HPGWA-NU/99 on prescribed form-3 for extraction of ground water for Industrial Purpose. You are requested to abide by the instruction conveyed in the permit. The permit shall commence from the date of the issuance of the grant of permit.

DA:- As above.

Your's faithfully,

Member Secretary HPGWA-cum-
 Superintending Engineer,
 P&I-II, I&PH Deptt., Jal Bhawan,
 Kasumpti Shimla-9.

Copy following to:-

1. Executive Engineer, I&PH Division, Solan for information. He is requested to examine the following instruction conveyed to the applicant in the grant of permit issued and send a report to the authority.
 - (a) The applicant is allowed to extract maximum 40000 ltrs/day ground water from above well.
 - (b) The applicant shall construct a rainwater harvesting structure for conservation and ground water re-charge in the premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act, 2005.
 - (c) The applicant shall have to pay royalty for use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007.
 - (d) The applicant shall install a water meter on the ground water extraction pipe so as to check the water drawl at any time.
 - (e) The drilling of the tube well/bore well shall be got done from a drilling firm duly registered by the Himachal Pradesh Ground water Authority.
2. The Secretary, Gram Panchayat, Masulkhana, Tehsil Kasauli Distt. Solan (H.P.) for information.

Member Secretary HPGWA-cum-
 Superintending Engineer,
 P&I-II, I&PH Deptt., Jal Bhawan,
 Kasumpti Shimla-9.

FORM-3

(See Rule 19 (3))

PERMIT FOR EXTRACTION AND AUGMENTATION OF THE GROUND WATER SOURCE

THE HIMACHAL PRADESH GROUND WATER AUTHORITY SHIMLA

Permit No. HPGWA-NU/99.

Dated:-23.09.2011.

The Himachal Pradesh Ground Water Authority Shimla exercising the powers vested in it under Sub-section (3) of Section 7 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act, 2005 (Act No 31 of 2005) hereby grants a permit to M/S. Morepen Laboratories Ltd., Vill. & P.O. Masulkhana, Tehsil Kasauli, Distt. Solan (H.P.) to drill 1 No. Tube well located at Latitude N 30° 51'46.8" and Longitude E 76° 47'23.6" in the area Khasra No. 828 of Mauza/ Vill. & P.O. Masulkhana, Tehsil Kasauli, Distt. Solan (H.P.) for the use of ground water for Industrial use subject to terms and conditions given hereunder:

- The applicant is allowed to extract maximum 40000 ltrs/day ground water from above well.
- The applicant shall construct a rainwater harvesting structure for conservation and ground water re-charge in the premises as per section-15 of the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act, 2005.
- The applicant shall have to pay royalty for use of ground water to the Member Secretary, Himachal Pradesh Ground Water Authority as per the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Rules 2007.
- The applicant shall install a water meter on the ground water extraction pipe so as to check the water drawl at any time.
- The drilling of the tube well/bore well shall be got done from a drilling firm duly registered by the Himachal Pradesh Ground water Authority.

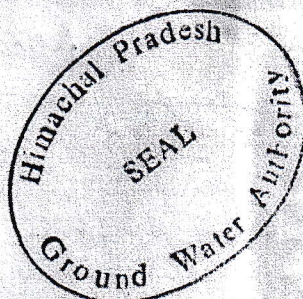
The permit holder should bound to develop and maintain the aforementioned source in an efficient, coordinated and economical manner and to use the water for the purpose for which permit has been given as well as all other provisions contained in the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act- 2005 (Act No. 31 of 2005) and the rules framed there under; and the conditions of the permit issued or specified by this Authority.

Failing which the Authority shall have the full powers to withdraw the permit and the amount deposited as permit fee and royalty charges shall be forfeited.

Given under the seal of Himachal Pradesh Ground Water Authority.

Place : Shimla

Dated : 23.09.2011.




Member Secretary

Member Secretary
H.P. Ground Water Authority Shimla-9